

(2018) 07 CHH CK 0257

Chhattisgarh High Court

Case No: WPL No. 179 Of 2015

State Of Chhattisgarh And Osr

APPELLANT

Vs

Parasnath Singh

RESPONDENT

Date of Decision: July 20, 2018

Acts Referred:

- Industrial Dispute Act, 1947 - Section 25(F)

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: R. N. Pusty

Final Decision: Dismissed

Judgement

Sanjay K. Agrawal, J

1. This writ petition has been preferred by the petitioner against the award passed by the Labour Court on 18.07.2014 (Annexure - P/1).
2. Learned counsel for the petitioner / State would submit that the award passed by the Labour Court is unsustainable and bad in law and is liable to be set aside.
3. I have heard learned counsel for the petitioner and perused the records with utmost circumspection.
4. The learned Labour Court, after full fledged trial recorded a finding that Section 25(F) of the Industrial Dispute Act, 1947 (for brevity, 'Act of 1947') has not been complied with and, therefore, directed the petitioners for payment of retrenchment compensation to the extent of Rs. 25,000/- to the respondent / workmen which is neither perverse nor contrary to record. As such the award passed by the learned Labour Court is in accordance

with law. I do not find any merit in the writ petition.

5. Accordingly, the writ petition deserves to be and is hereby dismissed with no order as to cost(s).